

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-795/ND/2020

IN THE MATTER OF:

Gayatri Steels

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 29.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

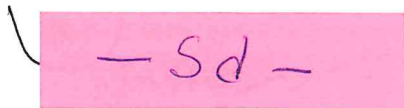
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Prateek Gupta, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that the settlement talks are going on between the parties and prayed for grant of time. One week's time is granted as prayed for in this matter. None appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. Matter is adjourned to **01.03.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)